

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No.1084/2024

Vijay Kumar Pathania

Applicant

Versus

State of Punjab & Ors.

Respondents

Status report of Joint Committee regarding order dated 08.12.2025 passed by Hon'ble National Green Tribunal, Principal Bench New Delhi.

The Joint Committee hereby solemnly declare and affirm as under:-

**Respectfully Showeth:-**

1. In order dated 08.12.2025, Hon'ble National Green Tribunal constitute a committee comprising the District Magistrate SAS Nagar, Chief Administrator GMADA, Commissioner Municipal Corporation SAS Nagar, Divisional Forest Officer SAS Nagar, Representative of the Chief Engineer Water Supply and sewage Board Punjab and District Town and Country Planner SAS Nagar and directed the said committee to visit the site and take preventive, prohibitive and ameliorative measures to resolve the issue of discharge of untreated sewage in open land. In compliance of the above the joint committee made a visit on 12.12.2025 to site where discharge of sewage on open land was stated by the applicant and the concerned officers/officials of the concerned departments are directed to submit a report for remediation of the environmental problem. (Annexure-A, Proceeding of the meeting)
2. In pursuance of the above, a joint meeting was held on 29.12.2025 by Deputy Commissioner SAS Nagar with Chief Administrator GMADA, Municipal Commissioner SAS Nagar, Additional Deputy Commissioner (R.D) SAS Nagar, Chief Engineer GMADA, District Development and

Panchayat Officer, SAS Nagar, Executive Engineer PUDA, Chief Executive Officer GMADA, Block Development and Panchayat Officer, Mohali, SDE (PH) GMADA and SDO Panchayati Raj where the feasibility of various other ways to resolve this issue of stagnation of sullage water was discussed. It was discussed that the construction of Seechewal Model/Thapar Model for treatment of waste water is not feasible as there is no land available for this treatment project. It was also discussed that there is Gateway city project near Green Enclave in which STP of 2 MLD was already installed but waste water from Green Enclave could not be treated here because it is already used up to its maximum capacity. There is also proposal for additional STP in Gateway City project, but the completion of this STP will take a long time. To resolve this issue, feasibility of disposal of waste water from Green Enclave to the nearby projects was also discussed but due to the distance from the said site of Green Enclave, they were found unfeasible. The committee members present unanimously resolved that best possible solution to this issue is installation of Portable STP at the site and treated water from the STP would be brought to shamlat land of Village Ballomajra where this water would be used for plantation under Karnal Technology (Annexure-B, Proceeding of the meeting).

3. The execution and maintenance of this whole project along with use of treated water from STP for plantation in Ballomajra village would be taken care of by Municipal Commissioner SAS Nagar. The feasibility report of the above said project would be submitted by 5.1.2026 by joint committee under the supervision of Chief Engineer GMADA constituted by Deputy Commissioner SAS Nagar on 1.12.2025. (Joint Committee comprises of District Town Planner SAS Nagar, Superintending Engineer GMADA, Superintending Engineer Municipal Commissioner office SAS Nagar, Xen Panchayati Raj SAS Nagar, Block Development and Panchayat officer SAS Nagar)
4. Further a meeting was held under the chairmanship of Deputy Commissioner SAS Nagar on 09.1.2026 to review the progress regarding the action plan for disposal of waste water from Green Enclave. The Committee under the supervision of Chief Engineer GMADA submitted that a portable STP of 500 KLD will be installed and the treated water will be used for plantation under Karnal technology in village Ballomajra land to resolve this issue.

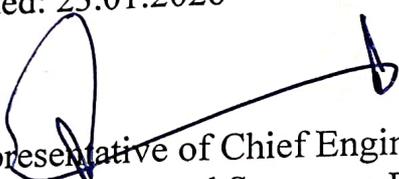
GMADA will provide the required funds to the Municipal Corporation SAS Nagar.

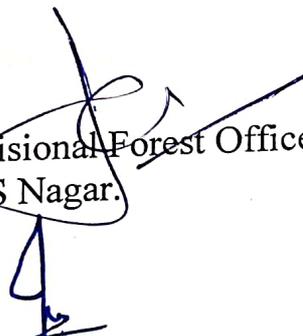
5. In pursuance of the above, Chief Administrator GMADA has accorded approval vide office orders no. GMADA-DE (PH)-1/2026/SPL-01-05 Dated 16.1.2026 amounting to Rs.382.93 Lakhs in favor of Municipal Corporation SAS Nagar for providing and lying of pipe lines from Green Enclave to panchayati land of village Ballomajra near Gateway city, providing installing commissioning and stabilization and operation and maintenance for five years of portable type sewage treatment plant for 500 KLD capacity based on suitable technology complete in all respects at Green Enclave sector 119 SAS Nagar.
6. The time line for completion of project along with estimates and allotment of work, construction and installation of STP is around 6 months.
7. It is submitted that Municipal Corporation SAS Nagar has also floated the tender for installation of Portable STP at Green Enclave.
8. It is additionally submitted that the respondent no.11-Managing Director EMAAR Group was informed regarding the next date of hearing before Hon'ble National Green Tribunal (8.12.2025) and advocate representing them has also appeared on 8.12.2025. The Deputy Commissioner SAS Nagar in compliance of order dated 8.12.2025 has also called meeting with representative of EMMAR Group to find a solution for this environmental problem.
9. Superintending Engineer, Municipal Corporation SAS Nagar is deputed as Nodal Officer for requisite co-ordination and monitoring for compliance of the order passed by the Hon'ble National Green Tribunal dated 8.12.2025.
10. Until the problem of disposal of waste water from Green Enclave is resolved permanently, Gram Panchayat Green Enclave is continuously dewatering the site where water accumulates by using water tankers.
11. It is submitted that there was no intentional delay by any officer in resolving the issue of stagnation of waste water in open land.
12. That the Joint Committee holds this Hon'ble Court in the highest esteem and cannot even think to violate/ disobey or flout any order or direction of this Hon'ble Court or any other Court of Law. For any lapse or misunderstanding of the order, the Joint Committee tenders an unconditional

and unqualified apology for the same and undertakes to take such corrective steps as Hon'ble Court may direct.

It is, therefore, most respectfully prayed that the present status report may kindly be taken on record and the rule may kindly be discharged, in the interests of justice.

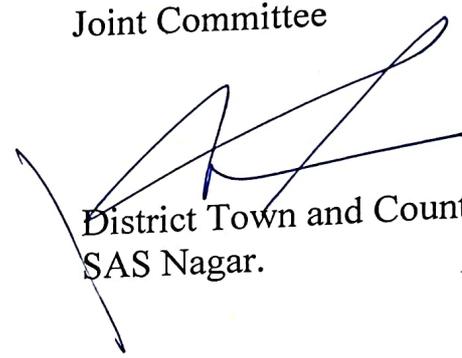
Place: SAS Nagar  
Dated: 23.01.2026

  
Representative of Chief Engineer,  
Water Supply and Sewerage Board,  
Punjab.

  
Divisional Forest Officer,  
SAS Nagar.

  
Commissioner,  
Municipal Corporation,  
SAS Nagar.

Joint Committee

  
District Town and Country Planner,  
SAS Nagar.

  
Chief Administrator,  
GMADA

  
Deputy Commissioner,  
SAS Nagar.

Office of the Deputy Commissioner, SAS Nagar

District Administrative Complex, Sector 76

Proceeding of the visit at GP Green Enclave dated 12.12.2025

In compliance with the orders passed in the previous hearing dated 08/12/2025 in OA No. 1084 of 2024 Vijay Kumar Pathania Vs State of Punjab and Ors, the undersigned visited the Gram Panchayat Green Enclave on 12/12/2025 at 9.30 am. The following officers were present on the site:

1. Commissioner Municipal Corporation SAS Nagar
2. Additional Deputy Commissioner (R.D) SAS Nagar,
3. Chief Engineer GMADA
4. Executive Engineer Water Supply and Sanitation
5. Executive Engineer, Punjab Pollution Control Board
6. District Development and Panchayat Officer, SAS Nagar,
7. District Town Planner, SAS Nagar
8. Sub Divisional Officer, Panchayati Raj SAS Nagar,
9. Block Development and Panchayat Officer, Mohali
10. AE Shri Jaspal Masih Block Mohali.

On visiting the site, it was found that the place where the sewage is accumulating in the Gram Panchayat Green Enclave is inadequate for the Thapar model or Seechewal model and apart from this place, the Gram Panchayat does not have any land in its possession. Due to the increase in the population of the village, the sewage coming to this place overflows and crosses the land owned by Emaar Group and accumulates near the boundary wall of TDI. Suggestions were sought from the officials present at the site and 3 suggestions given below were presented.

1. After treating the water by installing a portable STP on site, it will be discharged into the land of Gram Panchayat Ballomajra and used for irrigation.

2. Sewage should be connected to the STP of Emaar Group's future projects.
3. A sewerage line should be laid along the road being constructed by GMADA and connected to GMADA's STP.

Keeping the above in mind, the committee constituted vide order No. 5615-22 dated 01/12/2025 is directed to submit a report to resolve the said matter permanently.

-Sd-  
Deputy Commissioner,  
SAS Nagar.

Endorsement No.5852-62 Dated 15.12.2025  
A copy of the above:-

1. Chief Administrator GMADA
2. Commissioner Municipal Corporation SAS Nagar
3. Additional Deputy Commissioner (R.D) SAS Nagar,
4. Executive Engineer Water Supply and Sanitation
5. Executive Engineer, Punjab Pollution Control Board
6. District Development and Panchayat Officer, SAS Nagar,
7. District Town Planner, SAS Nagar
8. Sub Divisional Officer, Panchayati Raj SAS Nagar,
9. Block Development and Panchayat Officer, Mohali
10. AE Shri Jaspal Masih Block Mohali.

-Sd-  
Deputy Commissioner,  
SAS Nagar.

Office of the Deputy Commissioner, SAS Nagar  
District Administrative Complex, Sector 76

Proceeding of the meeting dated 29.12.2025

In order to comply with the orders passed by Hon'ble National Green Tribunal in the previous hearing dated 08/12/2025 in OA No. 1084 of 2024 Vijay Kumar Pathania Vs State of Punjab and Ors, a meeting was held by the undersigned on 29/12/2025. The following officers were present on the occasion.

1. Mrs. Sakshi Sahni IAS Chief Administrator GMADA
2. Mr. Parminder Singh IAS Commissioner Municipal Corporation SAS Nagar
3. Mrs. Sonam Chaudhary, PCS. Additional Deputy Commissioner (R.D) SAS Nagar,
4. Mr. Ajay Garg, Chief Engineer GMADA
5. Mrs. Parambir Kaur District Development and Panchayat Officer, SAS Nagar.
6. Shri Ranjeev Manakatla Executive Engineer PUDA
7. Mr. Jaswinder Singh, Chief Executive Officer GMADA
8. Shri Dhanwant Singh Randhawa Block Development and Panchayat Officer, Mohali
9. Mr. Deepak Kumar SDE (PH) GMADA
10. Shri Gopal Krishna SDO Panchayati Raj

In the meeting, the officers present discussed the implementation of the orders given by the Hon'ble National Green Tribune on 08/12/2025. The officers present in the meeting presented their suggestions in the meeting. Thapar model and Seechewal model were discussed for the drainage of wastewater, but due to lack of space for Seechewal model and Thapar model and lack of any pond at the spot, this project was not found feasible. There is a Gateway City project near Green Enclave, in which a 2 MLD STP is already installed and whose capacity is less even for the sewerage of Gateway City, the drainage of the wastewater of Gram Panchayat Green Enclave cannot be done in this STP. There is a proposal to install another STP in the Gateway City project, but it may take a lot of time. Consideration was given to treat the wastewater discharged through STP of other projects near the Gram Panchayat Green Enclave, after which it was found that the projects of other companies are quite far from the Green Enclave are found unfeasible. After this, the officials present in the meeting considered that due to lack of space, it would be feasible to install a portable STP.

Finally, it was decided with the mutual consent of all the officers that the committee constituted by the undersigned on 01/12/2025 as follows:-

1. District Town Planner GMADA, PUDA Bhawan, Sector 62, SAS Nagar.
2. Superintending Engineer GMADA, PUDA Bhawan, Sector 62, SAS Nagar.

3. Superintending Engineer Office Commissioner Municipal Corporation SAS Nagar.
4. Executive Engineer, Panchayati Raj, Vikas Bhawan, Sector 62, SAS Nagar.
5. Block Development and Panchayat Officer, Mohali

It was instructed that the above committee will submit the feasibility report on the installation of portable STP for treatment of water and disposing the treated water through a pipe line in the Shamlat land of Gram Panchayat Ballomajra by 05/1/2026 under the supervision of Chief Engineer GMADA. After this, it was also considered in the meeting that the Chief Administrator GMADA should make necessary efforts/arrangements regarding the expenditure incurred on this project. The execution and maintenance of this project will be done by the Commissioner Municipal Corporation Mohali and the action of getting the treated water used in the Shamlat land of Gram Panchayat Ballomajra for plantation done by Karnal technology will also be done by the Commissioner Municipal Corporation SAS Nagar.

-Sd-  
Deputy Commissioner,  
SAS Nagar.

Endorsement no.6138-41 Dated 29.12.2025

A copy of the above:-

1. Chief Administrator GMADA,
2. Commissioner Municipal Corporation SAS Nagar,
3. Additional Deputy Commissioner (R.D) SAS Nagar,
4. District Development and Panchayat Officer, SAS Nagar.

for Information.

-Sd-  
Deputy Commissioner,  
SAS Nagar.